

workers covered under the scheme. The question of extension of hospitalisation facilities to the family members of the remaining insured workers is being pursued with State Governments concerned.

Stagnation of Civilian Storekeepers

5862. SHRI ANWAR AHMAD:
SHRI BHEEKHABHAI:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Civilian Storekeepers in the Air Force are facing acute stagnation because (i) no proper recruitment has been made to their cadre in terms of 80:20 ratio between combatants vis-a-vis Storekeepers for the last 10 years, and (ii) no promotion avenues are open for them as compared with other services both Civilians as well as combatants (airmen); and

(b) if so, reasons therefor and action taken to remove the bottleneck in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Recruitment of Airmen (Equipment Assistants) and Civilian Storekeepers belonging to the same trade is done in the ratio of 80:20. For this purpose, the entire establishment in this trade in IAF is taken into account. There are five grades in this cadre and the percentages of posts in different grades are as under:—

Senior Store Superintendent	— 10
Store Superintendent	— 15
Senior Storekeeper	— 30
Storekeeper	— 30
Assistant Storekeeper	— 15

In addition, the Civilian Storekeepers are also being promoted to Group A & B posts which are gazetted posts.

Thus, there are adequate promotional avenues for Civilian Storekeepers in IAF and they compare favourably vis-a-vis the Airmen and Civilians belonging to other trades in IAF.

(b) Does not arise in view of (a) above.

मुरादाबाद के दंगों की व्यापक शून्य

5863. श्री राम धिलस पासनाम :
श्री जी.एम. बनसलवाला :

क्या गृह मंत्रों यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने सभा में प्राध्वस्तन दिया था कि मुरादाबाद की घटनाओं की जांच करने के लिये उच्च न्यायालय के एक न्यायाधीश की नियुक्ति की जायेगी ; और

(ख) यदि हाँ, तो इस प्रयोजन के लिये अब तक न्यायाधीश नियुक्त न किये जाने के क्या कारण हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री योगेश सकलभा) : (क) और (ख) उत्तर प्रदेश राज्य सरकार ने 13 अगस्त, 1980 को मुरादाबाद में हुई घटनाओं की जांच पड़ताल करने के लिये एक जिला न्यायाधीश की अध्यक्षता में जांच आयोग अधिनियम, 1952 के अधीन एक जांच आयोग नियुक्त किया था। इसके पश्चात् साम्प्रदायिक दंगों के बारे में एक प्रस्ताव पर 3 दिसम्बर, 1980 को लोक सभा में हुई बहस के उत्तर में केन्द्रीय गृह मंत्री ने माननीय सदस्य द्वारा दिये गये सुझाव के संबंध में कहा था कि मैं मुख्य मंत्री से यह अनुरोध करना चाहूँगे कि वे जांच आयोग की अध्यक्षता करने के लिए एक उच्च न्यायालय के उदात्त न्यायाधीश की नामांकित करने के लिए उच्च न्यायालय के मुख्य न्यायाधीश से विचार विमर्श करें। सदस्य, केन्द्रीय गृह मंत्री ने

इस संबंध में उत्तर प्रदेश के मुख्य मंत्री से कहा। इस पर मुख्य मंत्री ने इलाहाबाद उच्च न्यायालय के मुख्य न्यायाधीश को पत्र लिखा और यह अनुरोध किया कि वे 13 अगस्त, 1980 को मुरादाबाद में हुई घटनाओं के संबंध में जांच आयोग की अध्यक्षता करने के लिए उच्च न्यायालय के किसी कार्यरत न्यायाधीश को नामांकित करें। उत्तर प्रदेश सरकार से उपलब्ध हुई सूचना के अनुसार माननीय मुख्य न्यायाधीश के अंतिम उत्तर की अभी प्रतीक्षा है। राज्य सरकार ने संकेत किया है कि किसी कार्यरत न्यायाधीश की सेवाएं प्राप्त करने के लिये मामले पर सक्रिय रूप से कार्यवाही की जा रही है और उच्च न्यायालय के किसी कार्यरत न्यायाधीश की सेवाएं उपलब्ध होते ही जांच पड़ताल आरम्भ कर दी जाएगी।

Review of Central Secretariat Clerical Service

5864. SHRI KAMLA MISHRA MADHUKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) when last cadre review of the Central Secretariat Clerical Service was done in all the Ministries;

(b) whether Government feel the necessity to do the same at present;

(c) if so, by what time it is likely to be completed; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) In 1979.

(b) No, Sir.

(c) Does not arise.

(d) Since the cadre review of Central Secretariat Clerical Service was done on all-Secretariat basis only in 1979, it is too early to undertake another review.

Atrocities on Harijans and Adivasis in Bihar and West Bengal

5865. SHRI A. K. ROY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of atrocities on the Harijans and Adivasis forwarded by the members of Parliament that have been received from the States of Bihar and West Bengal in the last one year;

(b) the number of such cases on which final report has been received from the State Government after enquiry;

(c) whether it is a fact that most of the cases of atrocities on the Harijans and Adivasis forwarded to the State Governments for reports are not replied to except providing a formal acknowledgement; and

(d) if so, the steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) and (b) A statement is laid on the Table of the House.

(c) The letters received from the members of parliament are formally acknowledged at first and subsequently a final reply is sent after taking appropriate action.

(d) Does not arise.

Statement

The number of cases of atrocities on the Harijans and Adivasis forwarded by the M.Ps. that have been received from the States of Bihar and West Bengal in the last one year and the number of cases in which final report has been received from the States after enquiry.